

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2571**  
TO BE ANSWERED ON 09.03.2026

**E-waste Management**

2571. SHRI NILESH DNYANDEV LANKE:  
SHRI BHUMARE SANDIPANRAO ASARAM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the quantity of e-waste generated, collected and processed in the country during the last two years and the current year, year and State/UT-wise;
- (b) whether the Government has conducted any compliance checks or taken any enforcement action against producers or recyclers for non-fulfilment of obligations or falsification under the Extended Producer Responsibility (EPR) guidelines during the last five years and the current year;
- (c) if so, the number of such cases reported including the amount of fine imposed, State/UT-wise including Maharashtra;
- (d) whether the Government has taken any steps to cover the workers in the unorganized sector under the formal recycling chains and provide safeguards for communities exposed to environmental and health hazards posed by e-waste; and
- (e) if so, the details thereof, State/UT-wise including Maharashtra?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) The e-waste generation in the country has been assessed by the Central Pollution Control Board (CPCB) at national level based on the average life of 106 notified electrical and electronic equipment (EEE), as mandated under the E-Waste (Management) Rules, 2022 and countrywide sales data of respective relevant financial year of the 106 EEE as notified in Schedule-I of the E-Waste (Management) Rules, 2022, provided by the registered producers on the E-Waste Extended Producer Responsibility (EPR) Portal. As per the CPCB, status of e-waste generated and recycled in the country during the last two years and the current year is given below:

S. No.	Financial Year (FY)	E-Waste Generation [Metric Ton (MT)]	E-Waste Recycled (MT)
1.	2023-24	12,54,286.55	7,78,205.16
2.	2024-25	13,97,955.59	11,59,228.25
3.	2025-26 (so far)*	14,14,645.00	9,79,080.08

*\*The e-waste generation data is dynamic and will change based on increase in number of registered producers on the E-Waste EPR Portal.*

Further, the registered e-waste recyclers are presently located in 19 States/UTs. As per the data available on the portal, the State/UT-wise details of e-waste recycled is at **Annexure**.

(b) & (c) E-Waste (Management) Rules, 2022 have provision for verification and audit by the CPCB or through a designated agency, to verify compliance of these Rules through random inspection and periodic audit, as deemed appropriate, so as to take action against violations of these Rules. Under the rules, State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) have also been given the responsibility to monitor compliance of EPR and carry out random inspections. Accordingly, CPCB has developed an audit module in the E-Waste EPR portal for carrying out audit through mobile app and web application and initiated verification and audit of E-waste entities. CPCB has also developed guidelines for levying Environmental Compensation (EC) under the rules and the same is available at EPR E-waste portal.

(d) & (e) E-Waste (Management) Rules, 2022 provide for managing e-waste in an environmentally sound manner and putting in place an improved EPR regime for e-waste recycling wherein all the manufacturers, producers, refurbishers and recyclers are required to register on portal developed by the CPCB. The new provisions facilitate and channelize the informal sector to formal sector for doing business and ensuring recycling of e-waste in an environmentally sound manner.

Ministry of Electronics and Information Technology has taken initiative to create a complete eco-system to upgrade informal sector into formal value chain through a project on “Informal Sector Capacity Building Upgradation with formation of recycling clusters under MSME scheme and Enabling Technology for Recovery of Resources from Electronic Waste thereby Promoting Resource Efficiency and Circular Economy”.

For ensuring safety of communities exposed to e-waste-related environmental and health hazards, CPCB has developed guidelines for scientific and environmentally sound recycling of the e-waste. Further, under rule 10.(2) of the E-Waste (Management) Rules, 2022, the States/UTs governments have been entrusted with the responsibility to undertake industrial skill development activities for the workers involved in dismantling & recycling, annual monitoring and to ensure safety and health of workers involved in dismantling & recycling of e-waste. Further, CPCB issued the directions under Section 5 of the Environment (Protection) Act, 1986 to all the SPCBs/PCCs for checking informal e-waste activities and taking necessary action against such informal activities.

As per the information received from the Maharashtra Pollution Control Board (MPCB), they have organised various conferences/workshops with e-waste and other waste recyclers to bring the unorganised sectors under formal recycling chains. The details of the workshops conducted are:

- Workshop on environmental economics and opportunities at D. Y. Patil Center of Excellence, Navi Mumbai on 11<sup>th</sup> April, 2025
- Workshop on environmental economics and opportunities at D. Y. Patil Education Society, Kolhapur on 2<sup>nd</sup> May, 2025.
- A State Level conference / workshop was conducted on 4<sup>th</sup> December, 2025 on Circular Economy.

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## State/UT-wise details of E-waste recycled (in MT)

S. No.	State/UTs	FY 2023-24	FY 2024-25	FY 2025-26
1.	Andhra Pradesh	776.87	209.76423	1.642
2.	Arunachal Pradesh	-	-	-
3.	Assam	-	-	10.164
4.	Andaman & Nicobar Island	-	-	-
5.	Bihar	-	6.000	-
6.	Chhattisgarh	7370.84	3704.133	4871.815
7.	Chandigarh	-	-	-
8.	Delhi	-	-	-
9.	DNH & DD	-	-	-
10.	Goa	-	-	-
11.	Gujarat	95838.50	81424.65	59636.97981
12.	Haryana	110431.40	161037.76	135951.6332
13.	Himachal Pradesh	159.68	558.75	318.46668
14.	Jammu & Kashmir	-	-	-
15.	Jharkhand	-	353.02	174.853
16.	Karnataka	21050.10	21295.76	27379.27001
17.	Kerala	5242.86	10079.63	8980.59621
18.	Ladakh	-	-	-
19.	Lakshadweep	-	-	-
20.	Madhya Pradesh	5914.66	14990.81	12629.60045
21.	Maharashtra	40748.63	75236.26	47314.80542
22.	Manipur	-	-	-
23.	Mizoram	-	-	-
24.	Meghalaya	-	-	-
25.	Nagaland	-	-	-
26.	Odisha	-	-	-
27.	Punjab	65.49	3146.84	7412.901119
28.	Puducherry	-	-	-
29.	Rajasthan	24399.38	22200.11	34336.57514
30.	Sikkim	-	-	-
31.	Tamil Nadu	23203.64	17205.83	10506.69779
32.	Telangana	65226.78	132365.25	161988.0572
33.	Tripura	-	-	-
34.	Uttar Pradesh	237218.9	474777.54	376896.7371
35.	Uttarakhand	134255.11	134708.07	88788.4077
36.	West Bengal	6302.32	5928.07	1880.879
	<b>Total</b>	<b>7,78,205.16</b>	<b>11,59,228.25</b>	<b>9,79,080.08</b>